

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9198/2025

[Arising out of impugned final judgment and order dated 22-08-2024 in CRLREVP No. 114/2023 passed by the High Court of Delhi at New Delhi]

GUNJAN @ GIRIJA KUMARI & ORS.

Petitioner(s)

VERSUS

STATE (NCT OF DELHI) & ANR.

Respondent(s)

Date : 28-10-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLIFor Petitioner(s) Mr. Avadh Bihari Kaushik, AOR
Ms. Urvashi Bhatia, Adv.
Mr. Pawan Kumar Verma, Adv.
Ms. Saloni Mahajan, Adv.
Mr. Rishabh Kumar, Adv.For Respondent(s) Ms. Archana Pathak Dave, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Kamal Rattan Digpaul, Adv.
Ms. Harshita Choubey, Adv.
Mr. Digvijay Dam, Adv.Mr. Mohan Singh, Adv.
Mr. David A, Adv.
Ms. Rajkumari Banju, AOR
Mr. A Rohen Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the respondent no. 2 prays and is granted one week time to file counter affidavit.
2. List the matter on 18.11.2025.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT(MANOJ KUMAR)
COURT MASTER (NSH)

